NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.41/(MAH)/2015 CA No. 150/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mrs. Sarita Bajaj

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V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

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(for responsent)

With So. Counsel Mo. Tushad

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<u>ORDER</u>

C.A. No.150C.P. No. 41/397-398/CLB/MB/MAH/2015

- 1. Ld. Counsel from both the sides are present.
- 2. Although the pleadings are complete but a very wise suggestion has been made by both the Ld. Counsel that let both the parties be given a chance to settle the dispute out of Court.
- Considering the possibilities of amicable settlement, the matter is now adjourned to 09.01.2017. Next date of hearing is duly noted by both sides.

sd/-

Shri M.K. Shrawat Member (Judicial)

Date: 15.11.2016